



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্ব দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : LEGISLATIVE BRANCH

## NOTIFICATION

The 19th October, 2020

No. LGL.59/2005/85.—The following Act of the Assam Legislative Assembly which received the assent of the Governor on 12th October, 2020 is hereby published for general information.

### ASSAM ACT NO. XII OF 2020

(Received the assent of the Governor on 12th October, 2020)

THE ASSAM FISCAL RESPONSIBILITY AND BUDGET  
MANAGEMENT (AMENDMENT) ACT, 2020

## AN ACT

further to amend the Assam Fiscal Responsibility and Budget Management Act, 2005

**Preamble**

Whereas it is expedient further to amend the Assam Fiscal Responsibility and Budget Management Act, 2005, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act  
No. XXVII  
of 2005

It is hereby enacted in the Seventy – first Year of the Republic of India as follows:-

**Short title,  
extent and  
commencement.**

1. (1) This Act may be called the Assam Fiscal Responsibility Budget Management (Amendment) Act, 2020
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of  
Section 4.**

2. In the principal Act, in section 4, in subsection (3), in clause (v), in the Explanation, after paragraph (c), the following paragraphs (d) and (e) shall be inserted, namely :-

“(d) In view of reduction in devolution of share of central taxes for the year 2019-20, the State Government is eligible for additional borrowing upto Rs. 2000 crore.

(e) In view of COVID -19 Pandemic leading to highly stressed fiscal situation, the State Govt. shall be eligible for additional borrowing upto 2.5% of GSDP for year 2020 – 21.”

**S. M. BUZAR BARUAH,**  
Commissioner & Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.